COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 150 OF 2017 & IA NO. 651 OF 2017 & IA NOs. 632 & 809 OF 2018

Dated: 8th August, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Shri Rama Shankar Awasthi & Anr.

.... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors.

Respondent(s)

Counsel for the Appellant(s) : Ms. Neha Garg

Mr. Ashwin Ramanathan for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Sachin Dubey for R-1

Ms. Divya Chaturvedi Mr. Saransh Shah for R-2

Ms. Mandakini Ghosh for R-3

Mr. Mohd. Altaf Mansoor Mr. Puneet Chandra for R-4

Mr. C.K. Verma, Applicant in IA No. 809/18

ORDER

IA No. 809 of 2018

(Appln. for releasing the notary registers)

In this application the applicant has prayed for release of the Notary Registers and Seal seized vide order dated 27.03.2017 and kept in the custody of the Registrar of this Tribunal.

We have heard learned counsel for the parties.

Mr. C.K. Rai, learned counsel appearing for Respondent No.1; Ms. Divya Chaturvedi, learned counsel appearing for Respondent No.2; Ms. Mandakini Ghosh, learned counsel appearing for Respondent No.3 and Mr. Mohd. Altaf Mansoor, learned counsel appearing for Respondent No.4 express their 'No Objection' for release of the Registers and Seal seized by this Tribunal vide order dated 27.03.2017.

Mr. Ashwin Ramanathan, learned counsel holding for Mr. Anand K. Ganesan, learned counsel for the appellant states that the said Registers and Seal may be released to the Applicant R.C. Verma subject to keeping the true xerox copies of the said Registers duly signed by the applicant on each page.

After hearing learned counsel for the parties and for the reasons stated in the application, we direct the Registrar to release the said Registers and Seal after obtaining true xerox copies of the same duly signed by the Applicant R.C. Verma and counter signing the same. The true xerox copies may be kept under the custody of the Registrar until further orders.

The Application is disposed of.

<u>APPEAL NO. 150 OF 2017</u>

As agreed by learned counsel for the parties, list the matter on **22.11.2018.**

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member